

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO.222/Chd/Hry/2017

In the matter of:

LUI Infra Pvt. Ltd.

...Petitioner

Vs.

Registrar of Companies,
NCT of Delhi & Haryana

...Respondent

Present: Mr.Nahush Jain, Advocate with
Mr.Bhupesh Gupta, Mr.Dheeraj Garg, Practising Company Secretaries
for the petitioner
Mr.Satya Pal Singh, Deputy Registrar for the respondent
Mr.Tajender K.Joshi, standing counsel for Income Tax Department.

Due to paucity of time the matter could not be taken up today. List the matter on 10.04.2018. In the meantime, the account of the company can be operated for the payment or discharge of the existing liabilities / obligations of the company in terms of Section 250 of the Companies Act, 2013.

Sd/-
(Justice R.P.Nagrath)
Member(Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

March 12, 2018

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